

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.060/00525/2018

Chandigarh, this the 22nd day of May, 2018

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CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

...

Gaurav Kumar Sharma, age 26 years, son of Shri Mahendra Pal, resident of Village Shehatpur Veri, Tehsil Shikarpur, District Bulandshahar (UP), now posted at Gate Man, Group-C, Railway Station Tangra, District Amritsar.

....APPLICANT

(Present: Mr. Sunil Agnihotri, Advocate.)

VERSUS

1. Union of India through its Secretary, Ministry of Railway, Parliament House, New Delhi.
2. The General Manager, Railway North Zone, Rail Bhawan, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Ferozepur (PB.).

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

The main contention of learned counsel, at this stage, is that, although the applicant has moved representation dated 18.12.2017 (Annexure A-4), for redressal of his grievances, but no decision has yet been taken on it by the Competent Authority.

Having heard the learned counsel for the applicant, having gone through the record with his valuable assistance, after considering the entire matter and without expressing any opinion

on merits, lest it may prejudice the case of either side, during the course of further consideration of the matter, the main instant Original Application is disposed of with the direction to The Divisional Railway Manager, Northern Railway, (respondent no.3) to sympathetically consider and decide the indicated representation, by passing a speaking & reasoned order and in accordance with law, within a period of one month from the date of receipt of a certified copy of this order.

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**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 22.05.2018.

